

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CA No. 260/C-II/2017 in CA(CAA)-68(ND)/2017
CA No. 261/C-II/2017 in CA(CAA)-69(ND)/2017
CA No. 262/C-II/2017 in CA(CAA)-70(ND)/2017
CA No. 263/C-II/2017 in CA(CAA)-71(ND)/2017
CA No. 264/C-II/2017 in CA(CAA)-72(ND)/2017
CA No. 265/C-II/2017 in CA(CAA)-73(ND)/2017
CA No. 266/C-II/2017 in CA(CAA)-74(ND)/2017
CA No. 267/C-II/2017 in CA(CAA)-75(A) (ND)/2017

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER(J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
17.10.2017**

IN THE MATTER OF:

M/s Caparo Renewables Ltd.
M/s Caparo Engineering India Ltd.
M/s Caparo Mediacal Products Pvt. Ltd.
M/s Caparo Vehicle Products India Ltd.
M/s Caparo Sleep Technology Ltd.
M/s Caparo BIO Engineering Ltd.
M/s Caparo Engineering and Construction Ltd.
M/s Caparo Facility Management Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	:	Ms. Dhanyashree Jadeja, Advocate Mr. Puncet Singh Bindra, Advocate	
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	For the Respondent (s)	:	None	
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(Lekh Raj Singh)

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ORDER

There are 8 petitions filed under Section 230/232 of the Companies Act. The matter has been adjourned from time to time. It is submitted that the scheme had to be amended on account of a technical error.

The said scheme pursuant to the amendment has been duly approved by the Board of Directors as well as the shareholders. Let the consent affidavit be filed on record.

An application has been filed for taking the amended scheme on record. The same is allowed. CA Nos. 260, 261, 262, 263, 264, 265, 266, 267 stands disposed off

Ld. Counsel for the Petitioner prays for some time for filing the Consent Affidavits in these cases.

To come up on 29th November, 2017.

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(Ina Malhotra)
(Member (J))